

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.80/93 in

O.A.No.1225/93

Date of Order: 15.12.93

BETWEEN :

1. All India Postal Employees Union
Class-III and EDAs Re. by Sri N.S.Murthy
Divisional Secretary Kurnool Dvl.Union,
Kurnool - 518 001.
2. All India Postal Employees Union Postman
Class-IV & EDAs Rep. by Sri Y.Prasad,
Dvl. Secretary Dvl. Union, Kurnool Divn.,
Kurnool - 518 001.
3. T.Malleswar Reddy, Postal Asst.
Head Post Office, Kurnool. .. Petitioners.

A N D

1. Sri R.Natarajamurthy, Post Master General,
A.P.Southern Region, Kurnool - 518 005.
2. Sri N.P.Muthyalappa, Supdt. of Post
Offices, Kurnool Division,
Kurnool.
3. Sri D.V.Subba Rao, Post Master,
Head Post Office, Kurnool.
4. Sri A.V.Rao, Post Master,
Head Post Office, Adoni,
H.P.O - 518 301. .. Respondents.

Counsel for the Applicant .. Mr.D.Ramana Reddy

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

31/12/93

To

1. Sri R.Natarajamurthy, Postmaster General,
A.P.Southern Region, Kurnool-5.
2. Sri N.P.Muthyalappa, Supdt.of Post Offices,
Kurnool Division, Kurnool.
3. Sri D.v.Subba Rao, Postmaster,
Head Post Office, Kurnool.
4. Sri A.v.Rao, Postmaster,
Headpost Office, Adoni, H.P.O. 301.
5. One copy to Mr.D.Ramana Reddy, Advocate, 9-33/3, Ist Floor,
Lingala Complex, Dilsukhnagar, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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for 21/13
XII

CP. No. 80/93
in
D.A. No. 1225/93

Dt. of Decision : 15.12.93

ORDER

As per Hon'ble Shri A.B. Gorathi, Member (Admn.)

None for the contempt petitioner. We have
heard Mr. N.R. Devaraj standing counsel for the
respondents.

2. The allegation in the contempt petition is that the respondents did not comply with the interim order of the Tribunal dt. 28.9.93, with regard to deferment of the recoveries from their salaries.

Mr. N.R. Devaraj clarifies that by the time ^{the} of interim order was communicated to the respondents necessary pay bills and other financial documents were already drawn up as a result of which the recoveries ~~as~~ were effected. The respondents did not wish to in any manner disobey the order of the Tribunal.

3, In view of the above clarifications by the
respondents, the respondents have not committed any
contempt in regard to the Tribunal's order and the
contempt petition is disposed of without any further
orders. No Costs.

T. Chandrasekara Reddy
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDG.)

J.
(A. B. GORTATI)
MEMBER (ARMY)

Dated : The 15th December 93.
(Dictated in Open Court).

Young Registrar ()